

**IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCHES "B" : HYDERABAD**

**(THROUGH VIDEO CONFERENCE)**

**BEFORE SHRI S.S. GODARA, JUDICIAL MEMBER  
AND  
SHRI L.P. SAHU, ACCOUNTANT MEMBER**

ITA No.	A.Y.	Appellant	Respondent
303 & 304/Hyd/19	2013-14 2014-15	Crown Beers India Pvt. Ltd. Hyderabad [PAN:AACCC9946Q]	DCIT, Ward 1(2) Hyderabad
700 & 701/Hyd/18	2007-08 & 2008-09	L/H Sri Narsinga Reddy Toutireddy (L/H of Late Kalpana Devi Toutireddy) Warangal [PAN:ADIPV7622C]	ACIT, Circle 1 Warangal
1221/Hyd/17	2010-11	Setti Venkata Krishna Reddy Hyderabad [PAN:AAIPK5437H]	DCIT, Central Circle 3 Hyderabad

For Assessee : Sh. K. Sai Prasad, AR

For Revenue : Shri Rohit Mujumdar, DR

Date of Hearing : 18-02-2021

Date of Pronouncement : 18-03-2021

**ORDER**

**PER BENCH :**

Sl.	ITA No.	AY	Authority's order dated/Case No.	Proceedings u/s
01	303 & 304/H/19	2013-14 & 2014-15	CIT(A)-1,Hyd Case no.0047&0209/16- 17 Dt. 27.12.2018	143(3)

2.	700 & 701/Hyd/18	2007-08 & 2008-09	CIT(A)-3,Hyd case no. 161 & 160/15-16 dated 30.01.2018	271(1)(c)
3.	1221/Hyd/17	2010-11	CIT(A)-12, Hyd. Case no.150/14-15 dated 16.11.2016	143(3) r.w.s. 147

2. At the outset, we are informed during the course of hearing from the assessee's side that they have filed for settlement benefit under the 'Direct Tax Vivad Se Viswas Scheme-2020' in prescribed Form(s) No.1 & 2 but Form(s)-3 in view thereof are yet to be issued.

3. The assessee's sole identical plea in all these cases is that since the department is yet to finalise their settlement pleas, these appeals may not be dismissed as withdrawn as on date. We find no merit in assessee's contentions *per se*. The fact remains that the assessee has already filed for settlement benefit and therefore, no purpose would be served if all these appeals are kept pending till the time the above stated settlement scheme is in operation. We therefore dismiss these appeals as withdrawn with a rider that it shall be very much open for all assessee to file for revival of these cases, if the settlement benefit under the scheme is denied to them for technical reasons. Ordered accordingly.

4. These assessee's appeals are dismissed as withdrawn in above terms. A copy of this common order be placed in the respective case files.

*Order pronounced in the open court on the 18<sup>th</sup> March, 2021*

Sd/-  
**( L.P. SAHU )**  
**ACCOUNTANT MEMBER**

Sd/-  
**( S.S. GODARA )**  
**JUDICIAL MEMBER**

Dated: 18<sup>th</sup> March, 2021.  
\*gmv.

Copy of the order forwarded to:

I. (i) Crown Beera India P Ltd. 510/511, Minerva House, S.D.Road, Secunderabad 500 003

(ii) DCIT, Ward 1(2) Hyd.

(iii) CIT(A)-1, Hyd.

(iv) Pr.CIT-1, Hyderabad

(v) DR, ITAT, Hyd.

(vi) Guard File.

(II) (i) L/H: Sri Narsinga Reddy Toutireddy (Legal Heir of Late Kalpana Devi Toutireddy) C/o CH.. Parthasarathy & Co., 1-1-298/B/3, 1<sup>st</sup> floor, Sowbhagya Avenue, St.No.1, Ashok Nagar, Hyderabad 500 020

(ii) ACIT, Circle 1, Warangal

(iii) JCIT, Warangal Range, Warangal.

(iv) CIT(A)-3, Hyd.

(v) Pr.CIT-3, Hyderabad

(vi) DR, ITAT, Hyd.

(vii) Guard file

III. (i) Shri Satti Venkata Krishna Reddy, C/o CH. Parthasarathy & Co., 1-1-298/2/B/3, 1<sup>st</sup> floor, Sowbhagya Avenue, St.No.1, Ashok Nagar, Hyderabad 500 020

(ii) DCIT, Central Circle 3, Hyd.

(iii) ACIT, Central Range 2, Hyd.

(iv) CIT(A)-12, Hyd.

(v) Pr.CIT (Central), Hyderabad

(vi) DR ITAT

(vii) Guard File